

**Shri Jawaharlal Nehru :** The hon. Member's question is clear. But it has absolutely nothing to do with what we are discussing.

**Shri H. N. Mukerjee :** It is a fact that Indonesia has protested against the contemplated experimentation with the hydrogen bomb in the Christmas Islands in the Indian Ocean region, and is it the intention of our Government to inform the Governments concerned that in regions which are fairly contiguous to our own country, experiments of this sort will not be tolerated?

**Shri Krishna Menon :** So far as we are aware, there has, again, been a public statement by the Government of Indonesia that they are concerned about explosions in the Indian Ocean in the same way as other countries have said that they are concerned about explosions in Antarctica. But until the Government of Indonesia inform us or the Government who are supposed to be contemplating the explosions inform us, we could not take any official action.

#### COMMUNITY PROJECT IN UTTAR PRADESH

\*2059. **Shri Raghurib Sahai :** Will the Minister of Planning be pleased to refer to the reply given to Unstarred Question No. 1164 on the 18th April, 1956 and state :

(a) what actually was the achievement in so far as intensive phase in these blocks was concerned;

(b) whether any targets had been laid down and whether in all these cases, they had been achieved; and

(c) whether any evaluation of their activities was undertaken before the expiry of their term and if so, by which agency?

**The Deputy Minister of Irrigation and Power (Shri Hathi) :** (a) A statement showing the physical achievements in respect of the 18 Community Development Blocks referred to in Unstarred Question No. 1164 answered in the Lok Sabha on 18-4-1956 is

laid on the Table of the House. [See Appendix XII, annexure No. 28.]

(b) Specific targets for individual works have not been laid down. But statements II & III—

(i) showing the assessment of physical achievements per 1,000 persons in these blocks as compared to All-India averages for this particular series of blocks and

(ii) showing progress of Governmental expenditure against 'pro rata' targets upon 31-12-1955 under the same series of blocks in Uttar Pradesh,

which are laid on the Table of the House show that the progress in these series of blocks is on the whole satisfactory [See Appendix XII, annexure No. 28.]

(c) Evaluation was undertaken in one of these Blocks, namely Bhatat Community Development Block by the Programme Evaluation Organisation of the Planning Commission.

**Shri Raghurib Sahai :** I have gone through this statement hurriedly. It makes the whole position confusion worse confounded. I have not been able to follow.....

**Mr. Speaker :** The hon. Member may read it more leisurely and come back.

**Shri Raghurib Sahai :** Out of these 18 blocks, which of the blocks have done good work, which have done indifferent work and which have done unsatisfactory work? I would like to know whether the hon. Deputy Minister could categorise all these blocks in this manner.

**Shri Hathi :** The statement which I have laid on the Table is very exhaustive, and it is natural that the hon. Member has not found sufficient time to go through it. There are 40 items of work to be taken up in each block and there are 18 such blocks. So about 720 columns are there. We have given the progress for each block for each particular item. If he

wants to know in regard to a particular item whether a particular block has done well or not, he will be able to find out. He will also be able to find out which particular block has done better work. For each item, I have given the progress. I have also given the progress as compared to the all-India average of achievements per 1,000 persons for each particular block. It is a lengthy statement which requires careful study. If he studies it, he will be satisfied.

**Shrimati Tarkeshwari Sinha :** May I know if it is a fact that the Planning Commission has issued a circular to the various State Governments, including UP, to stop all development work, and if so, whether it affects these National Extension and Community Project blocks?

**Shri Hathi :** I do not think any circular has gone to any State Government for stopping development works.

**Shrimati Tarkeshwari Sinha :** We have seen with our own eyes a circular sent by the Planning Commission to stop all development works.

**Shri Hathi :** It may be with regard to local development works. In the NES blocks, we are giving certain aid for local development works such as building of small approach roads, schools, hospitals etc. In the NES budget, these provisions are made. Outside the area of the NES, we are giving aid. It may be that this extra amount is not given, but it is already included in the budgetary provision for the NES blocks. So what perhaps the hon. Member has in mind is that no local development work is taken up there. That is because there is already a provision in the budget.

**Shri Raghur Sahai :** May I know approximately how many villages in each block received the benefit of the development work? Is it not true that the number of villages not at all touched in each block is very large?

**Shri Hathi :** Generally, there are 100 villages in a particular block. In the Community Project, there are 300. But each block has about 100 villages. The work is generally done in connection with all these activities. In some cases, the work may have progressed well; in some others, it may not have progressed well.

#### SALT CESS

**\*2060. Shri N. M. Lingam :** Will the Minister of Production be pleased to state:

(a) whether Government are considering any proposal to exempt from the payment of cess such of the salt factories as face unhealthy competition from unlicensed manufacturers with a view to prevent the closure of the established factories; and

(b) whether any representations have been received by Government in this regard?

**The Deputy Minister of Production (Shri Satish Chandra) :** (a) and (b). As a result of the examination of representations received in this connection, it has been decided that with effect from 23-4-56, salt manufacturer with holdings between 10 and 100 acres will be required to pay a cess of one anna per maund only as against 0-2-0 per maund levied before.

This concession will also be granted to those small scale salt manufacturers who are organised as members of a co-operative society, even though the total area under salt production with such society exceeds 100 acres, provided, that individual holdings are within the aforementioned limit.

**Shri N. M. Lingam :** May I enquire if the qualitative control in respect of licensed and unlicensed manufacture of salt is the same? If not, why not?

**Shri Satish Chandra :** There is no quality control at present on unlicensed production. It is not possible for the simple reason that the unlicensed salt manufacturers do not come to the Government for permission and we